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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. No. 260/00706 OF 2015
Cuttack, this the 26th day of October, 2015

CORAM

**HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)
HON'BLE MR. R.C. MISRA, MEMBER (Admn.)**

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Manoj Kumar Hota, Aged about 51 years, S/o. Late Siddheswar Hota, Senior Clerk, O/O. the Station Manager, Titilagarh, Under Sambalpur Division, East Coast Railway, At/PO. Titilagarh, Dist. Bolangir.

.....Applicant

Advocate(s)... M/s. S. Das, K. Mohanty

VERSUS

Union of India represented through

1. The General Manager, East Coast Railway, at Rail Sadan, Chandrasekharpur, Bhubaneswar-17, Dist-Khurda.
2. Divisional Railway Manager, Sambalpur, East Coast Railway, At/PO/ Dist-Sambalpur.
3. Sr. Divisional Operation Manager, Sambalpur Division, East Coast Railway, At/PO/ Dist-Sambalpur.
4. Sr. Divisional Personal Officer, Sambalpur Division, East Coast Railway, At/PO/ Dist-Sambalpur.

..... Respondents

Advocate(s)..... Mr. T. Rath

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (J)

Heard Mr. S. Das, Ld. Counsel appearing for the applicant, and Mr. T. Rath, Ld. Standing Counsel appearing for the Respondents-Railways, on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. After hearing in extenso we find that neither the applicant has ventilated his grievance before the authority nor any impugned order has been annexed by the applicant in this O.A. Therefore, this case deserves to be dismissed. However, as the applicant prays liberty of this Tribunal to make a comprehensive representation before the appropriate authorities



within two weeks, we dispose of this O.A. at this admission stage by directing that if any such representation is filed within two weeks before the Respondents-authorities then the said Respondent will consider and dispose of the same as per Rules and communicate the result thereof to the applicant by way of a reasoned order within a period of two months from the date of receipt of representation. However, we do not express any opinion on the merit of the matter and the points to be raised by the applicant in his representation will be kept open for the authorities to consider the same as per rules, regulations and law in force.

3. With the aforesaid observation and direction this O.A. is disposed of at the stage of admission itself. No costs. However, applicant is at liberty to annex copy of this order with the representation.


(R.C.MISRA)
MEMBER (A)


(A.K.PATNAIK)
MEMBER(J)